## CENTRAL ELECTRICITY REGULATORY COMMISSION

4<sup>th</sup> Floor, Chanderlok Building 36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No. 199/TT/2015

Date: 11.4.2016

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The Deputy General Manager, Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: - Determination of transmission tariff for tariff period 2014-19 for **Asset-A**: One ckt of 400 kV D/C Sikar-Ratangarh line with associated bays, **Asset-B**: Second ckt of 400 kV D/C Sikar-Ratangarh line with associated bays, and **Asset-C**: 125 MVAR bus reactor at Ratangarh S/S (RRVPNL) with associated bays under "System Strengthening in Northern Region for Sasan and Mundra UMPP".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 18.4.2016:-

- Details of actual interest during construction and IEDC from the date of infusion of debt fund up to scheduled COD and from scheduled COD to actual date of commercial operation on cash basis.
- 2. The certificate issued by RLDC as per Regulation 5 (2) of 2014 Tariff Regulations in support of trial operation or commercial operation date.
- 3. The detail computation of the increase in cost on account of FERV along with the documentary evidence for exchange rate considered for computing such impact upto scheduled COD and from scheduled COD to anticipated/actual COD.
- 4. The rejoinder to the reply filed by the respondents i.e. UPPCL, RRVPNL and Rajasthan Discoms.
- 5. The justification for difference in capital cost of Asset-A and Asset-B even though Ckt-1 and Ckt-2 are of the same D/C transmission line.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(V. Sreenivas) Deputy Chief (Legal)